

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3390-3391/2022

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No.8378/2008, 18-12-2020 in CRLA No.7517/2008 passed by the High Court Of Judicature At Allahabad)

KESHAV SINGH @ KESHO

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53341/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53339/2022-EXEMPTION FROM FILING O.T. and IA No.53342/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Mohd. Irshad Hanif, AOR
 Mr. Aarif Ali, Adv.
 Mr. Kailash U. More, Adv.
 Ms. Nirmala D. Borade, Adv.
 Mr. A.R. Siddiqui, Adv.
 Mr. Danish Sherkhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as on the special leave petitions, returnable in four weeks.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS